



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV

MEETING No. NC/4/MEET/Oct/202526/12

DATED: 11/11/2025

Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Oct/202526/12 dated 11/11/2025 of Norms Committee - IV for the year 2025-26 was held on 11/11/2025 under the Chairmanship of Sh. Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Sh. Manoj Kumar Meena, Deputy Director	DGFT(HQ)
2	Sh. Dineshnarain Mathur, Technical Consultant	DGFT
3	Sh. Nand Lal, Technical Consultant	DGFT
4	Sh. Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00006076AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior of norms. Based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Whether the unit is registered under 100%EOU or DTA unit. • Manufacturing process with the details of the CCK paper, indicating indigenous items to use in making the export items. • To give export and import items in square meter in terms. • Adhesive Coating thickness in GSM. The case stands deferred.	

Case No.	2 / NC/4/MEET/Oct/202526/12
Case Status	Case Rejected
Party Name	STONEMEN CRAFTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00005465AM25
RA File Number	062404000031 AM19
Licence No and Date	0610038977/14/09/2018
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has requested for review of the NC decision of Meeting No- NC/4/Meet/Apr/202425/1 Dated 18.04.2024 and fixation of norms under para-4.07(self-declaration basis) and given a referencing of Minute of Meeting of PRC Meeting No- 11/AM-20 dard 09.07.2019.The Norms Committee noted that the import item falls under Para 4.11 specifically under the category of “Indelible categories of import on self-declaration basis”, identified as ‘Rough Marble’ listed at serial number (a) VII of Para 4.11. After detailed deliberation, the committee decided to reject the case and to suggest the firm consider another suitable scheme for exports like the duty drawback scheme administered by Department of Revenue (DoR). The RA concerned may take necessary action, subject to compliance with other usual conditions on HBP.	

Case No.	3 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	GEREME INDIA LLP
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00003319AM25
RA File Number	052304000510 AM19
Licence No and Date	0510409725/21/02/2019
Norms Committee Decision: The committee considered the case as per the agenda and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • COA report of the composition of METAL POWDER (8025 BRUSHED NICKEL) in the export item. • The table given for Detail of contents Imported/Indigenous to be used during the production of the products, shows Qty Consumption in Kgs along with wastage 10%, could not be understood. • The CIF value of Metal powder in Export item comes to 80% which is to be clarified. • Personal Hearing with above details. The case stands deferred.	

Case No.	4 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00005578AM25
RA File Number	322404000005 AM20
Licence No and Date	3210078931/26/04/2019
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment from the technical authority. The case stands deferred.	

Case No.	5 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00005579AM25
RA File Number	322404000006 AM20
Licence No and Date	3210078930/26/04/2019
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	6 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00005581AM25
RA File Number	322404000020 AM20
Licence No and Date	3210078988/07/06/2019
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	7 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00005576AM25
RA File Number	32AA04007381 AM21
Licence No and Date	3211000809/20/04/2021

Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.
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Case No.	8 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00005582AM25
RA File Number	32AA04023114 AM22
Licence No and Date	3211001768/13/10/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	9 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	INTEGRATED FIRE PROTECTION PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00005541AM25
RA File Number	02AA04033446 AM22
Licence No and Date	0211001508/16/11/2021
Norms Committee Decision: The committee considered the case as per the agenda and, based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following: - To indicate the weight of the export item in kg terms and its specific application - Composition of Export item and submitting the COA report of Export and Import items. - Calculation of the requirement of import items and indigenous items, indicating net import content in export items and wastage.	

The case stands deferred.

Case No.	10 / NC/4/MEET/Oct/202526/12
Case Status	Case Approved
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00006154AM25
RA File Number	08AX04000030 AM22
Licence No and Date	0811003873/25/01/2022

Norms Committee Decision:

The committee considered the case as per the agenda, and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the ad-hoc norms as follows:

Export item: Optical Whitening Agent CI Fluorescent Brightner 264 (Lemonite BFA) Assay 20%

Qty.: 21000 Kg.

Import items:

S. No;	Item description	Qty. Recommended
1	Cyanuric Chloride	0.0552 kg per kg of export
2	Aniline 2,5 Disulphonic Acid	0.0378 kg per kg of export
3	4,4 DIAMINO STILBENE 2,2 DISULPHONIC ACID	0.0553 kg per kg of export
4	DIETHANOLAMINE	0.0305 kg per kg of export
5	POLYETHYLENE GLYCOL	0.3230 kg per kg of export

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	11 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00006152AM25
RA File Number	08AX04000343 AM22
Licence No and Date	0811003926/31/01/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	12 / NC/4/MEET/Oct/202526/12	
Case Status	Case Approved	
Party Name	KHYATI CHEMICALS PVT LTD	
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025	
HQ File Number	HQRNORM REVIW00006157AM25	
RA File Number	08AX04000678 AM22	
Licence No and Date	0811004635/12/04/2022	
Norms Committee Decision:		
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the ad-hoc norms as follows:		
Export item: Optical Whitening Agent CI Fluorescent Brightner 264 (Lemonite BFA) Assay 20%		
Qty.: 15000Kg		
Import items:		
S. No;	Item description	Qty. Recommended
1	Cyanuric Chloride	0.0552 kg per kg of export
2	Aniline 2,5 Disulphonic Acid	0.0378 kg per kg of export

3	4,4 DIAMINO STILBENE 2,2 DISULPHONIC ACID	0.0553 kg per kg of export
4	DIETHANOLAMINE	0.0305 kg per kg of export
5	POLYETHYLENE GLYCOL	0.3230 kg per kg of export

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	13 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	JALAQUA INTERNATIONAL LLP
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00000649AM23
RA File Number	52AX04000024 AM23
Licence No and Date	5211002448/06/05/2022
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • In 4 E, the import item is TRICHLOROISOCYANURIC ACID where the import item is in reply is: HYDRATED LIME (HYDRATED LIME) which is to be clarified. • The requirement of: HYDRATED LIME (HYDRATED LIME) as per the application is 0.404 Kg per kg of Export whereas in reply the requirement is 0.945 Kg/ kg of export which is to be clarified. • To give correct and point wise reply as per DL issued earlier. The case stands deferred.	

Case No.	14 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00006148AM25
RA File Number	08AX04000279 AM23
Licence No and	0811005157/13/06/2022

Date	
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	15 / NC/4/MEET/Oct/202526/12
Case Status	Case Rejected
Party Name	SGM PAPER PRODUCTS
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00005899AM25
RA File Number	05AX04001543 AM23
Licence No and Date	0511014558/30/08/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the wastage of 5% was allowed as per SION 1569 (S. no: 5-b) and now requesting for 32% of wastages without mentioning justification and book size in export description. Therefore, the committee decided to maintain status quo of its earlier decision. RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP	

Case No.	16 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00006147AM25
RA File Number	08AX04000899 AM23
Licence No and Date	0811005995/13/09/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	17 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	TOJO VIKAS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00005242AM25
RA File Number	05AX04002138 AM23
Licence No and Date	0511015523/31/10/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to ask the firm to furnish the provide documentary evidence confirming that the exported item is used in food products. The case stands deferred.	

Case No.	18 / NC/4/MEET/Oct/202526/12	
Case Status	Case Approved	
Party Name	AMAR SPLINTS PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025	
HQ File Number	HQRNORM APPLY 00003972AM24	
RA File Number	33AX04000036 AM24	
Licence No and Date	3311001324/04/07/2023	
Norms Committee Decision:		
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the ad-hoc norms as follows:		
Export item: Match Splints		
Qty.: 952087Kg		
Import items:		
S. No;	Item Description	Qty. Recommended
1	Popular logs(Popular Nigra)	1428130Kg

2	Paraffin Wax	Deleted indigenously procured
3	Phosphoric Acid	Deleted indigenously procured

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	19 / NC/4/MEET/Oct/202526/12	
Case Status	Case Approved	
Party Name	PROEC ENERGY LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025	
HQ File Number	HQRNORM APPLY 00004749AM24	
RA File Number	05AX04001217 AM24	
Licence No and Date	0511020144/31/07/2023	
Norms Committee Decision:		
The committee considered the case as per the agenda, and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the ad-hoc norms as follows:		
Export Items: MODIFIED CLAY (moisture content of 0.7%		
Quantity: 226800Kg.		
Import Items:		
S.No.	Item Description	Qty. recommended per Kg of Export
1	BENTONITE	0.722 kg
2	(DHT-MA) ALKYL AMINE	0.360 kg
3	BENZYL CHLORIDE	0.056 Kg
4	ISO PROPYL ALCOHOL	0.085 Kg

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	20 / NC/4/MEET/Oct/202526/12												
Case Status	Case Approved												
Party Name	AMAR SPLINTS PRIVATE LIMITED												
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025												
HQ File Number	HQRNORM APPLY 00006076AM24												
RA File Number	33AX04000069 AM24												
Licence No and Date	3311001554/06/10/2023												
Norms Committee Decision:													
The committee considered the case as per the agenda, and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the ad-hoc norms as follows:													
Export item: Match Splints													
Qty.: 1190109Kg													
Import items:													
<table><tr><th>S. No;</th><th>Item Description</th><th>Qty. Recommended</th></tr><tr><td>1</td><td>Popular logs(Popular Nigra)</td><td>1785163.5 Kg</td></tr><tr><td>2</td><td>SEMI REFINED PARAFFIN WAX</td><td>Deleted, indigenously procured</td></tr><tr><td>3</td><td>Phosphoric Acid</td><td>Deleted, indigenously procured</td></tr></table>		S. No;	Item Description	Qty. Recommended	1	Popular logs(Popular Nigra)	1785163.5 Kg	2	SEMI REFINED PARAFFIN WAX	Deleted, indigenously procured	3	Phosphoric Acid	Deleted, indigenously procured
S. No;	Item Description	Qty. Recommended											
1	Popular logs(Popular Nigra)	1785163.5 Kg											
2	SEMI REFINED PARAFFIN WAX	Deleted, indigenously procured											
3	Phosphoric Acid	Deleted, indigenously procured											
RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.													

Case No.	21 / NC/4/MEET/Oct/202526/12
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00000024AM26
RA File Number	08AX04001181 AM24
Licence No and Date	0811009599/09/10/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and noted that the inadvertent description of the import item at serial no. 3 was wrongly mentioned in the approved norms in Meeting No- NC/4/MEET/Jan/202425/17 dated 31.01.2025. After detailed deliberation, the committee decided to correct the description of the same item as under:

Import item description at serial no-3	
From	To
Dimethylamine 40% w/w (Aqueous solution)	Caustic Soda

Note: - All other details of approved norms of Meeting No- NC/4/MEET/Jan/202425/17 dated 31.01.2025 will remain unchanged.

RA may take necessary action subject to compliance with other usual conditions of the HBP and FTP.

Case No.	22 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00006490AM25
RA File Number	08AX04001308 AM24
Licence No and Date	0811009598/09/10/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to ask the firm to appear for physicalpersonal hearing to explain the case.	
The case stands deferred.	

Case No.	23 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	CARBON RESOURCES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00006348AM24

RA File Number	02AX04000427 AM24
Licence No and Date	0211005315/18/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	24 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00006489AM25
RA File Number	08AX04001568 AM24
Licence No and Date	0811009998/20/11/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to ask the firm to appear for physicalpersonal hearing to explain the case. The case stands deferred.	

Case No.	25 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	JALAQUA INTERNATIONAL LLP
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00007305AM24
RA File Number	52AX04000266 AM24
Licence No and Date	5211006697/11/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and, based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following: To give proper chemistry with Chemical reactions, indicating the molecular weight of both reactants and	

products.

- Chemical Name of both the export items and justification of 80.61% yield for the first export item and 46.42% for the second export item.
- The commercial value of byproducts obtained during the process.

The stands deferred.

Case No.	26 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	CHEMOCID IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00005608AM25
RA File Number	03AX04004031 AM24
Licence No and Date	0311029249/11/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	27 / NC/4/MEET/Oct/202526/12
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00000021AM26
RA File Number	08AX04001754 AM24
Licence No and Date	0811010317/22/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the inadvertent description of the import item at serial no-3 was wrongly mentioned in the approved norms in Meeting No- NC/4/MEET/Jan/202425/17 dated 31.01.2025. After detailed deliberation, the committee decided to correct the description of the same item as under:	

Import item description at serial no-3	
From	To
Dimethylamine 40% w/w (Aqueous solution)	Caustic Soda
Note: - All other details of approved norms of Meeting No- NC/4/MEET/Jan/202425/17 dated 31.01.2025 will remain unchanged. RA may take necessary action subject to compliance with other usual conditions of the HBP and FTP.	

Case No.	28 / NC/4/MEET/Oct/202526/12
Case Status	Case Approved
Party Name	FEROLITE JOINTINGS LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00009326AM24
RA File Number	05AX04004059 AM24
Licence No and Date	0511024698/26/03/2024

Norms Committee Decision:

The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Item of Export	Qty.	Item of Import		Qty. recommended per kg of export
1. NAM Jointing Sheets of other mineral substances	1 kg	1.	Acrylonitrile Butadine Rubber KNB35H / NBR6280	0.1200 Kg
		2.	Cellulose pulp / Arbocel ZZ 8/1-G	0.0300 Kgs
		3	Bleached Hard Wood Kraft Pulp	0.0500 Kgs
2. NAM Jointing Sheets of other mineral substances	1 Kg	4	Acrylonitrile Butadine Rubber Kumho Grade KNB-35H/ N-230S/ NBR3280	0.1200 Kg
		5	Cellulose pulp / Arbocel ZZ 8/1-G(	0.0300 Kgs

		6	Bleached Hard Wood Kraft Pulp	0.0500 Kgs
3. NAM Jointing Sheets of other mineral substances Containing Aramid pulp-	1 Kg	7	Acrylonitrile Butadine Rubber KNB35H / NBR6280	0.1200 Kg
		8	Aramid Pulp 0502/ Kevlar Pulp 8F982	0.0300 Kgs
		9	Rockwool Mineral Fibres / Rockseal RS440/Rockseal RS480(	0.0500 Kgs
4. NAM Jointing Sheets of other mineral substances Grade Containing Aramid pulp-	1 kg	10	Acrylonitrile Butadine Rubber KNB35H / NBR6280	0.1200 Kg
		11	: Aramid Pulp 0502/0705	0.0300 Kgs
		12	Rockwool Mineral Fibres / Rockseal RS440/Rockseal RS480	0.0500 Kgs

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	29 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	NITTA GELATIN INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001278AM25
RA File Number	10AX04000055 AM25
Licence No and Date	1011002485/13/06/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	30 / NC/4/MEET/Oct/202526/12
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Case Status	Case Deferred
Party Name	JALAQUA INTERNATIONAL LLP
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001840AM25
RA File Number	52AX04000096 AM25
Licence No and Date	5211008822/09/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • To give proper chemistry with Chemical reactions indicating molecular weight of both reactants and products for each export. • Specific Chemical Name of all the export items and justification of low yields. • The commercial value of byproducts obtained during the process. The case stands deferred.	

Case No.	31 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	WILLOWOOD CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002168AM25
RA File Number	34AX04000344 AM25
Licence No and Date	3411005217/26/07/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Copy of CIB registration showing approved composition on export item. • Density of export item. • Wastage applied for in the process. The case stands deferred.	

Case No.	32 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred

Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002378AM25
RA File Number	34AX04000378 AM25
Licence No and Date	3411005279/07/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and, based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • As per the COA Given for Import Qty 154605 Kg,Molybdenum Content Is 12.05 % While as per the application,Molybdenum Content Shown As 6 %, Pl Clarify. • Pl Give COAof the total import from the ForeignSupplierfor the entire import done so far. The case stands deferred.	

Case No.	33 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	VFLOWTECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002737AM25
RA File Number	05AX04001637 AM25
Licence No and Date	0511027441/29/08/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • To indicate weight of Export item in Kg terms and to submit COA report indicating its concentration and composition. • Whether, there is Chemical reaction in the process or mixing of chemicals. If chemical reaction, then to give chemistry with molecular weight of reactants or products. • To indicate quantity of both imported and indigenous items per kg of export item and accordingly to fill in 4 E table. • Stoichiometric material balance of the process. The case stands deferred.	

Case No.	34 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	INDUTCH COMPOSITES TECHNOLOGY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003134AM25
RA File Number	34AX04000490 AM25
Licence No and Date	3411005420/18/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Specific use of export item. • Net content of import item in export product with copy of shipping bill. • specific size of both import items. • % wastage in the process. The case stand deferred.	

Case No.	35 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	WICTOR CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003196AM25
RA File Number	05AX04001960 AM25
Licence No and Date	0511027876/20/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and, based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Manufacturing process indicating stage-wise wastage of raw materials with justification of 9% wastage claimed. • To indicate the chemical name of each type of Resin – Hardener and Monomer Resin Y-140 • COA report indicating the composition of the export item and also to indicate indigenous items to use in making the export item, and accordingly to fill the 4 E table. The case stands deferred.	

Case No.	36 / NC/4/MEET/Oct/202526/12
Case Status	Case Approved
Party Name	VIRGO LAMINATES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003244AM25
RA File Number	05AX04001889 AM25
Licence No and Date	0511027928/24/09/2024

Norms Committee Decision:

The committee considered the case as per the agenda. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item:

Sl. No.	Item Description	Quantity (KG)
1	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER PAPER(THICKNESS 2.00 MM to 30.0 MM	1 SQ. MTR. X 10 MM THICKNESS OF WT. 14.50 KG +/- 2.5%

Import Item:

Sl. No.	Item Description	Quantity Recommended
1.	Kraft Paper	9.15 Kg
2.	BASE PAPER	0.214 KG
3.	BARRIER PAPER	0.172Kg

4.	TISSUE PAPER	0.027 KG
5.	PHENOL	3.344 KG
6.	MELAMINE	0.362 KG
7.	B.O.P.P. Film	0.01 Kg
8.	Protective film	Deleted, (export description is same as of SION and item is not given in SION)
9.	ACRYLIC FILM / UV FILM	Deleted, (export description is same as of SION and item is not given in SION)

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 2.00 mm to 30 mm thickness.

2. In case of variation in thickness/weight, the quantity of item of import viz. Phenol and Kraft paper to be allowed may be arrived by adopting Formula:

$A \times B / C$

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

3. The Quantity of other items viz. Base Paper, Tissue Paper, Melamine and BOPP film will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA may take necessary action, subject to compliance with other usual conditions of the FTP and HBP.

Case No.	37 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	SUNSHIELD CHEMICALS LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003300AM25
RA File Number	03AX04003104 AM25
Licence No and Date	0311037435/26/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	38 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00006488AM25
RA File Number	08AX04001032 AM25
Licence No and Date	0811012743/26/09/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to ask the firm to appear for physicalpersonal hearing to explain the case. The case stands deferred	

Case No.	39 / NC/4/MEET/Oct/202526/12
Case Status	Case Approved
Party Name	MATRIX LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003407AM25
RA File Number	03AX04003179 AM25
Licence No and Date	0311037570/01/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation	

of the technical authority, the committee decided to fix the adhoc norms as follows:

Export Item	Quantity	S. No	Import item	Quantity Recommended
Rosemary Extract Carnosic Acid 10%	1 Kg	1	ROSEMARY LEAVES (DRIED)	3.933 kg.
		2	Acetone	1.120 kg.
		3	Activated Carbon	0.039 kg.

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	40 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	FG GLASS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003428AM25
RA File Number	03AX04003235 AM25
Licence No and Date	0311037590/03/10/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to ask the firm to appear for personal hearing to explain the case. The case stands deferred.	

Case No.	41 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	NAVIN FLUORINE ADVANCED SCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003522AM25
RA File Number	03AX04003307 AM25
Licence No and Date	0311037714/07/10/2024

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	42 / NC/4/MEET/Oct/202526/12
Case Status	Case Approved
Party Name	MATRIX LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003561AM25
RA File Number	03AX04003414 AM25
Licence No and Date	0311037772/09/10/2024

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:

Export Item	Quantity	S. No	Import item	Quantity Recommended
Rosemary Extract Carnosic Acid 10%	1 Kg	1	ROSEMARY LEAVES (DRIED)	3.933 kg.
		2	Acetone	1.120 kg.
		3	Activated Carbon	0.039 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	43 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005276AM25
RA File Number	13AX04000317 AM25

Licence No and Date	1311003588/31/12/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case to appear for a personal hearing in next NC Meeting. The case stands deferred.	

Case No.	44 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	GRABECO PACKAGING LLP
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005316AM25
RA File Number	05AX04003448 AM25
Licence No and Date	0511030013/01/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and, based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Manufacturing Process indicating all the raw materials (both imported and indigenous) to use in the process and specific product/s to manufacture, with a photograph. • Specific Chemical name of OIL PROOFING AGENT (BS9103) and its application/function in the processing. • To fill the 4 E table for indigenous items and composition of export item/s with the calculation of the requirement of import item in the export items. The case stands deferred.	

Case No.	45 / NC/4/MEET/Oct/202526/12
Case Status	Case Approved
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005331AM25
RA File Number	10AX04000251 AM25
Licence No and Date	1011002853/01/01/2025
Norms Committee Decision:	

The Committee considered the case as per the agenda and decided that, in compliance with Policy Circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action to close the case.

Case No.	46 / NC/4/MEET/Oct/202526/12		
Case Status	Case Approved		
Party Name	MEGHMANI ORGANICS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025		
HQ File Number	HQRNORM APPLY 00005358AM25		
RA File Number	08AX04001651 AM25		
Licence No and Date	0811013689/02/01/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda, and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:			
Export Item	Quantity	Import item	Qty Recommended
Pymetrozine Technical	1 Kg	4-Acetylamino-6-methyl-3-oxo-2,3,4,5-tetrahydro-1,2,4-triazine	1.20 kg.
		3-Cyanopyridine	0.75 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP			

Case No.	47 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	SHARP MINT LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005426AM25
RA File Number	05AX04003401 AM25
Licence No and Date	0511030030/03/01/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and, based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following:

- Mfg. Process in Detail.
- Coa And Composition of Export Item and Import Item from Supplier
- Justification Of 2 % Wastage Claimed

The case stands deferred.

Case No.	48 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	SHARP MINT LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005427AM25
RA File Number	05AX04003402 AM25
Licence No and Date	0511030031/03/01/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Mfg. Process in Detail. • Coa And Composition of Export Item and Import Item from Supplier • Justification Of 2 % Wastage Claimed The case stands deferred.	

Case No.	49 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	SHARP MINT LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005428AM25
RA File Number	05AX04003395 AM25
Licence No and Date	0511030032/03/01/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, based on recommendation of the technical authority, the	

committee decided to ask the firm to furnish the following:

- Mfg. Process in Detail.
- Coa And Composition of Export Item and Import Item from Supplier
- Justification Of 2 % Wastage Claimed

The case stands deferred.

Case No.	50 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	FIRE SAFETY DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005443AM25
RA File Number	05AX04003324 AM25
Licence No and Date	0511030095/03/01/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following:	
• COA report indicating the composition of each export item. • To indicate the quantity of each export item in Kg terms (Not in litre). • In 4 E table, the quantity of import item/s and indigenous items comes to less 1.0 kg which is to be clarified. • Based on composition, to calculate the requirement of raw materials.	
The case stands deferred.	

Case No.	51 / NC/4/MEET/Oct/202526/12
Case Status	Case Approved
Party Name	PIONEER STATIONERY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005466AM25
RA File Number	52AX04000310 AM25
Licence No and Date	5211011450/06/01/2025
Norms Committee Decision:	
The committee considered the case as per the agenda, and after detailed deliberation and based on the recommendation	

of the technical authority, the committee decided to fix the adhoc norms as follows:

Export details			Import description	
S. No.	Export description	Qty. in Kg.	Import description	Qty. recommended in Kg.
1	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 90 GSM: 19,392.00 Kgs	28,120.00	Sketch Paper / Drawing Paper 90 GSM	20,749.44
2	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 300 GSM: 20,087.00 Kgs	27,886.00	Sketch Paper / Drawing Paper 300 GSM	21,493.09
3	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 190 GSM: 20,502.00 Kgs	27,232.00	Sketch Paper / Drawing Paper 190 GSM	21,937.14
4	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 270 GSM: 9,567.00 Kgs	13,702.50	Sketch Paper / Drawing Paper 270 GSM	10,236.69
5	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 100 GSM: 9,905.00 Kgs	13,927.00	Sketch Paper / Drawing Paper 100 GSM	10,598.35
6	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 130 GSM: 9,954.00 Kgs	13,345.50	Sketch Paper / Drawing Paper 130 GSM	10,650.78
7	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 300 GSM: 10,765.00 Kgs	15,150.00	Sketch Paper / Drawing Paper 300 GSM	11,518.55

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	52 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	SHARP MINT LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005467AM25
RA File Number	05AX04003400 AM25
Licence No and Date	0511030103/06/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Mfg. Process in Detail. • Coa And Composition of Export Item and Import Item from Supplier • Justification Of 2 % Wastage Claimed The case stands deferred.	

Case No.	53 / NC/4/MEET/Oct/202526/12
Case Status	Case Approved
Party Name	BIOINGREDIA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005475AM25
RA File Number	10AX04000253 AM25
Licence No and Date	1011002865/06/01/2025
Norms Committee Decision: The Committee considered the case as per the agenda and decided that, in compliance with Policy Circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action to close the case.	

Case No.	54 / NC/4/MEET/Oct/202526/12
Case Status	Case Approved
Party Name	AIMCO PESTICIDES LIMITED
Meeting Number	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025

and Date				
HQ File Number	HQRNORM APPLY 00005478AM25			
RA File Number	03AX04005102 AM25			
Licence No and Date	0311040219/06/01/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
BIFENTHRIN 250 + ACETAMIPRID 250 WG	1 Kg	1	Acetamiprid Technical 99% Min.	0.250 kg.
		2	Lambda Cyhalothric Acid 99% Min.	0.1525 kg.
		3	Bifenthrin Alcohol 99% Min.	0.1185 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	55 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005483AM25
RA File Number	06AX04000359 AM25
Licence No and Date	0611003277/06/01/2025
Norms Committee Decision:	
The committee considered the case as per the agenda and, based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following:	
• COA report of export item and Import item clearly indicating the moisture content in it, and to give the specific end use of the export item. • Based on the COA report (moisture Content etc.), to calculate the requirement of each Raw material. • If a chemical reaction is there, then to give a balanced chemical reaction indicating the molecular weight of both reactant and product with yield. • Justification of 3.9% wastage claimed.	
The case stands deferred.	

Case No.	56 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005484AM25
RA File Number	06AX04000338 AM25
Licence No and Date	0611003278/06/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and, based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • COA report of export item and Import item clearly indicating the moisture content in it, and to give the specific end use of the export item. • Based on the COA report (moisture Content etc.), to calculate the requirement of each Raw material. • If a chemical reaction is there, then to give a balanced chemical reaction indicating the molecular weight of both reactant and product with yield. • Justification of 1.65% wastage claimed. The case stands deferred.	

Case No.	57 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	JOHNSON MATTHEY CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005485AM25
RA File Number	06AX04000366 AM25
Licence No and Date	0611003279/06/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • COA report of export item and Import item clearly indicating the moisture content in it, and to give the specific end use of the export item. • Base on COA report (moisture Content etc.) to calculate the requirement of each Raw material. • If a chemical reaction is there, then to give a balanced chemical reaction indicating the molecular weight of	

- both reactant and product with yield.
- Justification of 4.46% wastage claimed.

The case stands deferred.

Case No.	58 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	MAXTECH INDUSTRIES LLP
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005493AM25
RA File Number	03AX04005117 AM25
Licence No and Date	0311040238/07/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Weight of Export and Import items in Kg terms. • CAD/CAM of fabric with calculation of the requirement of import items, indicating net content and wastage separately in Kg. • Indigenous items to use in making the export item, and accordingly to fill in the 4 E table. The case stands deferred.	

Case No.	59 / NC/4/MEET/Oct/202526/12
Case Status	Case Approved
Party Name	SAP OLEOCHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005502AM25
RA File Number	31AX04000368 AM25
Licence No and Date	3111004286/07/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm had appeared for a personal hearing in a previous NC Meeting. During that hearing, they explained their case in detail, supported by shipping bills, bills of entry, and other relevant documents. After detailed deliberation, the committee decided to fix the ad-hoc norms as follows:	

Export item	Qty	Import item	Qty recommended
DISTILLED FATTY ACID	1 kg.	ACID OIL (SUNFLOWER/ SOYA/COTTON MIX)	1.270 Kg.

Note: -No Advance Authorisation shall be issued on a repeat basis based on the fixation of the above-mentioned ad-hoc norms.

The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP.

Case No.	60 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005513AM25
RA File Number	03AX04005103 AM25
Licence No and Date	0311040263/08/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the actual net content of base oil and additives (in kg) in export. The case stands deferred	

Case No.	61 / NC/4/MEET/Oct/202526/12
Case Status	Case Approved
Party Name	ADDONN PAPER PRODUCTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005529AM25
RA File Number	03AX04004994 AM25
Licence No and Date	0311040276/08/01/2025
Norms Committee Decision: The committee considered the case as per the agenda, and after detailed deliberation and based on the recommendation	

of the technical authority, the committee decided to fix the adhoc norms as follows:

Export item: SELF ADHESIVE PAPER 170 GSM (+/- 10%) ([NET CONTENT 66300 KGS OF COATED PAPERS 85 GSM (+/-10%) /50700 KGS OF GLASSINE PAPER 65 GSM (+/-10%) / 15600 KGS OF HOTMELT ADHESIVES (100% SOLID CONTENT)])

Qty.: 780000 SQUARE METER (SQM)

Import Items:

S. No.	Description	Qty. Recommended
1	COATED PAPER 85 GSM (+/- 10%)	68952.0 kg
2	Import Item Name: GLASSINE PAPER 65 GSM (+/- 10%)	52728.0 Kg
3	HOTMELT ADHESIVE (100% SOLID CONTENT	16380.0 Kg

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	62 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	ANUPAM RASAYAN INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005549AM25
RA File Number	52AX04000321 AM25
Licence No and Date	5211011517/09/01/2025

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following:

- COA of the imported item from the foreign supplier showing % assay and other specifications.
- COA of export item.

The case stands deferred.

Case No.	63 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	ANUPAM RASAYAN INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005572AM25
RA File Number	52AX04000320 AM25
Licence No and Date	5211011520/10/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • COA of import item from foreign supplier showing % assay and other specification. • COA of export item. The case stands deferred.	

Case No.	64 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	GURIT WIND PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005601AM25
RA File Number	04AX04000967 AM25
Licence No and Date	0411008868/10/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Photographs of the Export item indicating end use of it and also weight in Kg terms. • Manufacturing process flow chart indicating step wise each import item to use. • Specification of import items with technical details & photographs and also its function in the export item. • Calculation of the requirement of import items and indigenous items indicating net content and wastage separately for each export item and also accordingly to fill in 4 E table. The case stands deferred.	

Case No.	65 / NC/4/MEET/Oct/202526/12																																													
Case Status	Case Approved																																													
Party Name	VISWAAT CHEMICALS LIMITED																																													
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025																																													
HQ File Number	HQRNORM APPLY 00005606AM25																																													
RA File Number	03AX04005221 AM25																																													
Licence No and Date	0311040360/11/01/2025																																													
Norms Committee Decision:																																														
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:																																														
<table><tr><th>Export Item</th><th>Quantity</th><th>S. No</th><th>Import item</th><th>Qty Recommended</th></tr><tr><td rowspan="3">62/0 VISCO 4095 [POLYOXYETHYLENE [35] CASTOR OIL] (Non-Volatile Matter Min 95 %)</td><td rowspan="3">200 MTS</td><td>1</td><td>ETHYLENE OXIDE</td><td>117.160 MTS</td></tr><tr><td>2</td><td>CATALYST (Potassium Hydroxide flakes)</td><td>0.202 MTS</td></tr><tr><td>3</td><td>GLACIAL ACETIC ACID</td><td>0.202 MTS</td></tr><tr><td rowspan="3">62/0 VISCO 4050 [POLYOXYETHYLENE [35] CASTOR OIL] (Non-Volatile Matter Min 50 %)</td><td rowspan="3">200 MTS</td><td>4</td><td>ETHYLENE OXIDE</td><td>62.620 MTS</td></tr><tr><td>5</td><td>CATALYST (Potassium Hydroxide flakes)</td><td>0.202 MTS</td></tr><tr><td>6</td><td>GLACIAL ACETIC ACID</td><td>0.202 MTS</td></tr><tr><td rowspan="4">62/0 VINOL RE 900 (POLYETHYLENE GLYCOL (09) NONYL PHENOL Non- Volatile Matter Min 99 %)</td><td rowspan="4">2000MTS</td><td>7</td><td>NONYL PHENOL</td><td>723.160 MTS</td></tr><tr><td>8</td><td>ETHYLENE OXIDE</td><td>1292.800 MTS</td></tr><tr><td>9</td><td>CATALYST (Potassium Hydroxide flakes)</td><td>2.020 MTS</td></tr><tr><td>10</td><td>GLACIAL ACETIC ACID</td><td>2.020 MTS</td></tr></table>						Export Item	Quantity	S. No	Import item	Qty Recommended	62/0 VISCO 4095 [POLYOXYETHYLENE [35] CASTOR OIL] (Non-Volatile Matter Min 95 %)	200 MTS	1	ETHYLENE OXIDE	117.160 MTS	2	CATALYST (Potassium Hydroxide flakes)	0.202 MTS	3	GLACIAL ACETIC ACID	0.202 MTS	62/0 VISCO 4050 [POLYOXYETHYLENE [35] CASTOR OIL] (Non-Volatile Matter Min 50 %)	200 MTS	4	ETHYLENE OXIDE	62.620 MTS	5	CATALYST (Potassium Hydroxide flakes)	0.202 MTS	6	GLACIAL ACETIC ACID	0.202 MTS	62/0 VINOL RE 900 (POLYETHYLENE GLYCOL (09) NONYL PHENOL Non- Volatile Matter Min 99 %)	2000MTS	7	NONYL PHENOL	723.160 MTS	8	ETHYLENE OXIDE	1292.800 MTS	9	CATALYST (Potassium Hydroxide flakes)	2.020 MTS	10	GLACIAL ACETIC ACID	2.020 MTS
Export Item	Quantity	S. No	Import item	Qty Recommended																																										
62/0 VISCO 4095 [POLYOXYETHYLENE [35] CASTOR OIL] (Non-Volatile Matter Min 95 %)	200 MTS	1	ETHYLENE OXIDE	117.160 MTS																																										
		2	CATALYST (Potassium Hydroxide flakes)	0.202 MTS																																										
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62/0 VISCO 4050 [POLYOXYETHYLENE [35] CASTOR OIL] (Non-Volatile Matter Min 50 %)	200 MTS	4	ETHYLENE OXIDE	62.620 MTS																																										
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		10	GLACIAL ACETIC ACID	2.020 MTS																																										

RA may take necessary action, subject to compliance with other usual conditions of the HBP.

Case No.	66 / NC/4/MEET/Oct/202526/12								
Case Status	Case Approved								
Party Name	WILLOWOOD CHEMICALS LIMITED								
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025								
HQ File Number	HQRNORM APPLY 00005620AM25								
RA File Number	34AX04000852 AM25								
Licence No and Date	3411005926/13/01/2025								
Norms Committee Decision:									
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:									
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Qty Recommended</th></tr><tr><td>PENDIMETHALIN (38.7 % w/w)</td><td>1Kg</td><td>PENDIMETHALIN TECHNICAL 96% MIN</td><td>0.391 kg.</td></tr></table>		Export Item	Quantity	Import item	Qty Recommended	PENDIMETHALIN (38.7 % w/w)	1Kg	PENDIMETHALIN TECHNICAL 96% MIN	0.391 kg.
Export Item	Quantity	Import item	Qty Recommended						
PENDIMETHALIN (38.7 % w/w)	1Kg	PENDIMETHALIN TECHNICAL 96% MIN	0.391 kg.						
RA may take necessary action subject to compliance with other usual conditions of the HBP.									

Case No.	67 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	KELVIN NATURAL MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005624AM25
RA File Number	05AX04003490 AM25
Licence No and Date	0511030269/13/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Complete % Composition of Export Item. • Details Of Indigenous Input with Qty.	

- Mfg. Process in Detail.
- % Wastage Claimed.

The case stands deferred.

Case No.	68 / NC/4/MEET/Oct/202526/12
Case Status	Case Approved
Party Name	PLANT LIPIDS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005637AM25
RA File Number	10AX04000262 AM25
Licence No and Date	1011002874/13/01/2025
Norms Committee Decision: The Committee considered the case as per the agenda and decided that in compliance with Policy Circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action to close the case.	

Case No.	69 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005647AM25
RA File Number	31AX04000371 AM25
Licence No and Date	3111004315/14/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	70 / NC/4/MEET/Oct/202526/12
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Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025		
HQ File Number	HQRNORM APPLY 00005653AM25		
RA File Number	05AX04003576 AM25		
Licence No and Date	0511030313/15/01/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:			
Export Item	Quantity	Import item	Qty Recommended
BENTAZONE 480 G/L SLQUALITY STANDARD	1 Ltr	BENTAZONE TECHNICAL (PURITY 95.00 % W/W MIN)QUALITY STANDARD	0.485 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	71 / NC/4/MEET/Oct/202526/12
Case Status	Case Approved
Party Name	YOGESHWAR POLYMERS
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005659AM25
RA File Number	08AX04001728 AM25
Licence No and Date	0811013806/15/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows: Export Item Name: FLEXIBLE PACKAGING MATERIAL OF MULTILAYERS IN REEL / SHEET FORM (NET CONTENT IN THE EXPORTPRODUCT 14250 KGS of 40 GSM POSTER PAPER 4250 KGS OF Low-Density Polyethylene Resin & 6500 KGS OF 6.5MIC.(18 GSM) ALLUMINIUM FOIL) Qty.; 25000 kg.	

Import Items:		
S. No	Item Description	Qty. Recommended
1	40 GSM POSTER PAPER (Jumbo Roll)	14962.50 Kg
2	LDPE(Low Density Polyethylene Resin)	4462.50 Kg
3	6.5 MIC. (18 GSM) Aluminum Foil	6825.0 Kg
RA may take necessary action, subject to compliance with other usual conditions of the HBP.		

Case No.	72 / NC/4/MEET/Oct/202526/12		
Case Status	Case Approved		
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025		
HQ File Number	HQRNORM APPLY 00005820AM25		
RA File Number	52AX04000336 AM25		
Licence No and Date	5211011733/23/01/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:			
Export Item	Quantity	Import item	Qty Recommended
PRINTED PAPER BOARD CUPS	403225 Kg.	PROVANTAGE SMARTKRAFT BROWN	443648 kg.
RA may take necessary action, subject to compliance with other usual conditions of the HBP.			

Case No.	73 / NC/4/MEET/Oct/202526/12		
Case Status	Case Approved		
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED		

Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005825AM25
RA File Number	10AX04000266 AM25
Licence No and Date	1011002893/23/01/2025
Norms Committee Decision: The Committee considered the case as per the agenda and decided that, in compliance with Policy Circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action to close the case.	

Case No.	74 / NC/4/MEET/Oct/202526/12
Case Status	Case Approved
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005826AM25
RA File Number	10AX04000247 AM25
Licence No and Date	1011002897/23/01/2025
Norms Committee Decision: The Committee considered the case as per the agenda and decided that, in compliance with Policy Circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action to close the case.	

Case No.	75 / NC/4/MEET/Oct/202526/12
Case Status	Case Approved
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005827AM25
RA File Number	10AX04000243 AM25
Licence No and Date	1011002898/23/01/2025
Norms Committee Decision: The Committee considered the case as per the agenda and decided that, in compliance with Policy Circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary	

action to close the case.

Case No.	76 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	CAMBAY TECHNOPACK PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005829AM25
RA File Number	52AX04000337 AM25
Licence No and Date	5211011747/23/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and, based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Manufacturing process indicating size & GSM of cup and giving CAD of the making cup. • To give GSM of import item and reason for not indicating LDPE coated Cup in export description. • Calculation based on CAD of the export item indicating net content of each import item and wastage separately with justification of wastage. The case stands deferred.	

Case No.	77 / NC/4/MEET/Oct/202526/12			
Case Status	Case Approved			
Party Name	BAYER CROPSCIENCE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025			
HQ File Number	HQRNORM APPLY 00005832AM25			
RA File Number	03AX04005436 AM25			
Licence No and Date	0311040705/24/01/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to fix the ad-hoc norms as under:				
Export Item	Quantity	S. No	Import item	Qty Recommended
GAUCHO RED	1 Liter	1	PREVENTOL D 7	0.000936 kg

FS350 (IMIDACLOPRID 29.92% W/W FS)	2	ATLOX 4913 (Propylene glycol)	0.05265 kg.
	3	IMIDACLOPRID TECHNICAL 94% MIN -2- Imidazolidinimine, 1-[(6-chloro-3-pyridinyl) methyl]- N-nitro-(2E)-	0.3570kg.
	4	SILCOLAPSE 426R -(polydimethylsiloxane oil)	0.00117 kg.
	5	PERMANENTROT FGR	0.0468 kg.
	6	SOPROPHOR TS 54	0.01755 kg.
	7	PREVENTOL D 2	0.00117 kg.
The concerned RA may take necessary action, subject to compliance with the usual conditions of the FTP and HBP			

Case No.	78 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	KALPANA HARDWARE MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005836AM25
RA File Number	06AX04000446 AM25
Licence No and Date	0611003325/24/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and, based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Manufacturing process indicating stage-wise wastage of raw material. • Sizes of import and export items. • Justification of high wastage of raw material. The case stands deferred.	

Case No.	79 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred

Party Name	BROMINENOBLE CHEMTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005839AM25
RA File Number	09AX04000954 AM25
Licence No and Date	0911008895/24/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and, based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Complete Material Balance with Qty of Sulphur Used. • Complete Chemistry with Mol Weight and % Yield. • Exact Concentration of Export Product. The case stands deferred.	

Case No.	80 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005840AM25
RA File Number	08AX04001549 AM25
Licence No and Date	0811013902/24/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Stagewise complete and balanced chemical reaction with mol. • Weight and % yield on molar basis for each export item. • Material balance for the entire process. The Case stands deferred.	

Case No.	81 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	BUZIL ROSSARI PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025

and Date	
HQ File Number	HQRNORM APPLY 00005841AM25
RA File Number	03AX04005447 AM25
Licence No and Date	0311040712/24/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and, based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Manufacturing Process indicating the size of paper with GSM to export and import. • Specific type of paper to import and to export. • Justification of wastage to claim in making an export item. The case stands deferred.	

Case No.	82 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005901AM25
RA File Number	05AX04003634 AM25
Licence No and Date	0511030602/28/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and, based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • To indicate the GLASSINE PAPER and ONE-SIDE COATED PAPER in square meters. • The adhesive coating weight in Gm/Sq. meter in the export item. • The percentage of Solid content in the Adhesive. The case stands deferred.	

Case No.	83 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	NICHINO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005913AM25

RA File Number	09AX04000980 AM25
Licence No and Date	0911008929/29/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Import item applied do not match with import item applied in 4E. • Copy of US patent 4159328 not found enclosed. Same may be furnished to shown % yield on molar basis. • COA of import item no-1 from foreign supplier may be furnished. • Personal Hearing with above information. The case stands deferred.	

Case No.	84 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	NICHINO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005914AM25
RA File Number	09AX04000982 AM25
Licence No and Date	0911008930/29/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to ask the firm to appear for physicalpersonal hearing to explain the case. The case stands deferred.	

Case No.	85 / NC/4/MEET/Oct/202526/12
Case Status	Case Approved
Party Name	MATRIX LIFE SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005916AM25
RA File Number	03AX04005403 AM25
Licence No and Date	0311040863/29/01/2025
Norms Committee Decision:	

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:

Export Item	Quantity	S. No	Import item	Quantity Recommended
Rosemary Extract Carnosic Acid 10%	1 Kg	1	ROSEMARY LEAVES (DRIED)	3.933 kg.
		2	Acetone	1.120 kg.
		3	Activated Carbon	0.039 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	86 / NC/4/MEET/Oct/202526/12
Case Status	Case Rejected
Party Name	A.G. ORGANICA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005924AM25
RA File Number	05AX04003776 AM25
Licence No and Date	0511030624/29/01/2025

Norms Committee Decision:

The Committee examined the case as per the agenda and noted that the Advance Authorization in question had been issued under para 4.03 of the Foreign Trade Policy (FTP) 2023. Para 4.03 of FTP-2023 permits duty-free import of inputs that are physically incorporated in the export product, allowing for normal process wastage.

Further, para 11.31 of FTP-2023 defines “Manufacture” as a process resulting in the emergence of a new product having a distinct name, character, and use, and includes processes such as assembling, blending, and processing, provided such processes result in a physically transformed output.

This provision is also consistent with Footnote 61 of the WTO Agreement on Subsidies and Countervailing Measures (SCM Agreement), which clarifies that inputs are considered to be “used in the production of the exported product” only when such inputs are consumed in or physically incorporated into the exported product.

From a combined reading of para 4.03 and para 11.31 of FTP-2023, read with Footnote 61 of the WTO SCM

Agreement, it is evident that the benefit under the Advance Authorization scheme is restricted to those inputs which are actually consumed in the process of manufacture or physically incorporated into the resultant export product, subject to permissible wastage.

In the present case, the Committee observed that the above requirements have not been fulfilled, as the imported inputs were neither consumed in the process of manufacture nor physically incorporated into the export product in the manner contemplated under the Advance Authorization scheme.

Accordingly, in view of the provisions of para 4.03 and para 11.31 of FTP-2023, read with Footnote 61 of the WTO SCM Agreement, the Committee decided to reject the case. The concerned Regional Authority (RA) is directed to initiate recovery proceedings in accordance with the applicable provisions of the FTP and the Handbook of Procedures, with effect from the date of publication of these minutes.

The concerned RA may take necessary action, subject to compliance with other applicable provisions of the FTP-2023 and the Handbook of Procedures, and in accordance with the principles of natural justice.

Case No.	87 / NC/4/MEET/Oct/202526/12			
Case Status	Case Approved			
Party Name	PIONEER STATIONERY PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025			
HQ File Number	HQRNORM APPLY 00005955AM25			
RA File Number	52AX04000355 AM25			
Licence No and Date	5211011894/30/01/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the ad hoc norms as follows:				
Export details			Import description	
S. No.	Export description	Qty. in Kgs.	Import description	Qty recommended in Kgs.
1	Sketch Book / Drawing Book, Net content of Paper of GSM 115 +/-	7725	Paper of GSM 115 +/-10% (Sketch Paper / Drawing Paper)	6230

	10% is 5822.43 Kgs			
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RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	88 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005968AM25
RA File Number	05AX04003445 AM25
Licence No and Date	0511030647/31/01/2025
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Copy of CIB registration showing approved composition of export item. • Copy of COA of import item from foreign supplier. The case stand deferred.	

Case No.	89 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	KRISHNA ANTIOXIDANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005987AM25
RA File Number	03AX04004907 AM25
Licence No and Date	0311040997/03/02/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	90 / NC/4/MEET/Oct/202526/12			
Case Status	Case Approved			
Party Name	VISWAAT CHEMICALS LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025			
HQ File Number	HQRNORM APPLY 00005997AM25			
RA File Number	03AX04005633 AM25			
Licence No and Date	0311041029/04/02/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:				
Export Item	Quantity	S.No	Import item	Qty Recommended
62/0,VICATEX 1399[POLYOXYETHYLENE [09] ISOTRIDECYL ALCOHOL ETHER, 90%] (Non-Volatile Matter Min 90 %)	200(MTS)	1	ISOTRIDECYL ALCOHOL	61.810 MTS
		2	ETHYLENE OXIDE	121.600 MTS
		3	CATALYST [POTASSIUM HYDROXIDE FLAKES]	0.200 M TS
		4	GLACIAL ACETIC ACID	0.200 MTS
62/0,VICORYL CS 18[PEG 18 CETYL STEARYL ETHER] (Non-Volatile Matter Min 99 %)	200(MTS)	5	CETYL STEARYL ALCOHOL	50.500 MTS
		6	ETHYLENE OXIDE	151.100 MTS
		7	POTASSIUM HYDROXIDE	0.200 MTS
		8	ACETIC ACID	0.200 MTS
62/0 ,VICASID SA 1000 A[POLYOXYETHYLENE [100] STEARATE] (Non-Volatile Matter Min 99 %)	200(MTS)	9	STEARIC ACID	11.510 MTS
		10	ETHYLENE OXIDE	190.040
		11	CATALYST [POTASSIUM HYDROXIDE FLAKES]	0.200 MTS

		12	HYDROGEN PEROXIDE	0.040 MTS
		13	GLACIAL ACETIC ACID	0.200 MTS
62/0,VICASID SA 300 A[POLYOXYETHYLENE [30] STEARATE] (Non-Volatile Matter Min 90 %)	200(MTS)	14	STEARIC ACID	33.330 MTS
		15	ETHYLENE OXIDE	168.230 MTS
		16	CATALYST [POTASSIUM HYDROXIDE FLAKES]	0.200 MTS
		17	HYDROGEN PEROXIDE	0.040 MTS
		18	GLACIAL ACETIC ACID	0.200 MTS
62/0, VISCO RH 60[VISCO RH 60 [SSA REACH-S/90] [PEG 60 HYDROGENATED CASTOR OIL, 90%]] (Non-Volatile Matter Min 90 %)	200(MTS)	19	HYDROGENATED CASTOR OIL	47.870 MTS
		20	ETHYLENE OXIDE	135.540 MTS
		21	CATALYST [POTASSIUM HYDROXIDE FLAKES]	0.200 MTS
		22	GLACIAL ACETIC ACID	0.200 MTS
62/ 0 VISCO RH 40[VISCO RH 40 [SSA REACH - S/90] [PEG 40 HYDROGENATED CASTOR OIL, 90%]] (Non-Volatile Matter Min 90 %)	200(MTS)	23	HYDROGENATED CASTOR OIL	63.020 MTS
		24	ETHYLENE OXIDE	120.390 MTS
		25	CATALYST [POTASSIUM HYDROXIDE FLAKES]	0.200 MTS
		26	GLACIAL ACETIC ACID	0.200 MTS
62/0, VINOL RE 200(MTS) 50[POLYETHYLENE GLYCOL [4.5] NONYL PHENOL] (Non-Volatile Matter Min 99 %)	200(MTS)	27	NONYL PHENOL	106.050 MTS
		28	ETHYLENE OXIDE	95.550 MTS
		29	CATALYST [POTASSIUM HYDROXIDE	0.200 MTS

			FLAKES]	
		30	GLACIAL ACETIC ACID	0.200 MTS
62/0 VINOL REMF 200(MTS) 130[POLYETHYLENE GLYCOL [13] NONYL PHENOL] (Non-Volatile Matter Min 99 %)		31	NONYL PHENOL	55.950 MTS
		32	ETHYLENE OXIDE	145.640 MTS
		33	CATALYST [POTASSIUM HYDROXIDE FLAKES]	0.200 MTS
		34	GLACIAL ACETIC ACID	0.200 MTS
62/0, VINOL RE 200(MTS) 400[POLYETHYLENE GLYCOL [04] NONYL PHENOL] (Non-Volatile Matter Min 99 %)		35	NONYL PHENOL	112.110 MTS
		36	ETHYLENE OXIDE	89.490 MTS
		37	CATALYST [POTASSIUM HYDROXIDE FLAKES]	0.200 MTS
62/0,VINOL REMF 400 200(MTS) AD[POLYETHYLENE GLYCOL [40] NONYL PHENOL, 70%] (Non-Volatile Matter Min 70 %)		38	NONYL PHENOL	16.160 MTS
		39	ETHYLENE OXIDE	126.250 MTS
		40	CATALYST [POTASSIUM HYDROXIDE FLAKES]	0.200 MTS
		41	GLACIAL ACETIC ACID	0.200 MTS
		42	GLACIAL ACETIC ACID	0.200 MTS
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	91 / NC/4/MEET/Oct/202526/12
Case Status	Case Approved
Party Name	GIRDHARS INTERNATIONAL
Meeting Number	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025

and Date																									
HQ File Number	HQRNORM APPLY 00005998AM25																								
RA File Number	05AX04003833 AM25																								
Licence No and Date	0511030709/04/02/2025																								
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows: Export Item: UNSCENTED WAX CANDLES IN ASSORTED COLOURS, SIZES AND SHAPES(WAX CANDLES). Quantity: 1 Kg Import Items:- <table border="1"> <thead> <tr> <th>S.No.</th> <th>Item description</th> <th>Quantity recommended</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Paraffin Wax(SEMI REFINED PARAFFIN WAX)</td> <td>0.915 Kg</td> </tr> <tr> <td>2</td> <td>Micro Crystalline Wax</td> <td>0.025 Kg</td> </tr> <tr> <td>3</td> <td>Stearic Acid</td> <td>0.030 Kg</td> </tr> <tr> <td>4</td> <td>Wicks</td> <td>0.002 Kg</td> </tr> <tr> <td>5</td> <td>Colour</td> <td>0.003 Kg</td> </tr> <tr> <td>6</td> <td>Light Stabilizer- CYA Sorb/Richvin/Riasorb Stabilizer</td> <td>0.006 Kg</td> </tr> <tr> <td>7</td> <td>Polymer Vybar/Polyboost/AC Wax Chemicals/PE wax chemicals</td> <td>0.009 Kg</td> </tr> </tbody> </table> RA may take necessary action subject to compliance with other usual conditions of the HBP.		S.No.	Item description	Quantity recommended	1	Paraffin Wax(SEMI REFINED PARAFFIN WAX)	0.915 Kg	2	Micro Crystalline Wax	0.025 Kg	3	Stearic Acid	0.030 Kg	4	Wicks	0.002 Kg	5	Colour	0.003 Kg	6	Light Stabilizer- CYA Sorb/Richvin/Riasorb Stabilizer	0.006 Kg	7	Polymer Vybar/Polyboost/AC Wax Chemicals/PE wax chemicals	0.009 Kg
S.No.	Item description	Quantity recommended																							
1	Paraffin Wax(SEMI REFINED PARAFFIN WAX)	0.915 Kg																							
2	Micro Crystalline Wax	0.025 Kg																							
3	Stearic Acid	0.030 Kg																							
4	Wicks	0.002 Kg																							
5	Colour	0.003 Kg																							
6	Light Stabilizer- CYA Sorb/Richvin/Riasorb Stabilizer	0.006 Kg																							
7	Polymer Vybar/Polyboost/AC Wax Chemicals/PE wax chemicals	0.009 Kg																							

Case No.	92 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	MIMOHI SOLUTIONS PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025

and Date	
HQ File Number	HQRNORM APPLY 00006005AM25
RA File Number	03AX04005582 AM25
Licence No and Date	0311041042/04/02/2025
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Generic Name of Export Product With % Active Content and Its End Use • Net Content of Import Item in Export • % Active Content of Each Import Item • Mfg. Process in Detail The case stands deferred.	

Case No.	93 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	SANDHYA ORGANIC CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00006014AM25
RA File Number	03AX04005574 AM25
Licence No and Date	0311041052/04/02/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	94 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	NCR COLORS LLP
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00006024AM25
RA File Number	08AX04001901 AM25
Licence No and Date	0811014034/05/02/2025

Norms Committee Decision:

The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following:

- % dye content in export
- CI no of export item.
- Complete chemistry with mol. Weight and % yield on molar basis.

The case stands deferred.

Case No.	95 / NC/4/MEET/Oct/202526/12
Case Status	Case Approved
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00006035AM25
RA File Number	10AX04000280 AM25
Licence No and Date	1011002932/05/02/2025
Norms Committee Decision: The Committee considered the case as per the agenda and decided that, in compliance with Policy Circular No. 5 (RE2013)/2014-2019 dated 14.08.2013 and Policy Circular No. 12/2015-20 dated 28.08.2018, RA may take necessary action to close the case.	

Case No.	96 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00006038AM25
RA File Number	06AX04000473 AM25
Licence No and Date	0611003360/05/02/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for a personal hearing with the firm in the upcoming NC meeting. The case stands deferred.	

Case No.	97 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	CAPRICOATING SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00006084AM25
RA File Number	03AX04005613 AM25
Licence No and Date	0311041175/10/02/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	98 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	NICHINO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00006088AM25
RA File Number	09AX04001007 AM25
Licence No and Date	0911009024/10/02/2025
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Molar weight of input and output items not given, plz provide. • Comparison of yield with literature may be given. The case stands deferred.	

Case No.	99 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred

Party Name	INTECH ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00006089AM25
RA File Number	05AX04003889 AM25
Licence No and Date	0511030761/10/02/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	100 / NC/4/MEET/Oct/202526/12			
Case Status	Case Approved			
Party Name	RALLIS INDIA LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025			
HQ File Number	HQRNORM APPLY 00006096AM25			
RA File Number	03AX04005755 AM25			
Licence No and Date	0311041183/10/02/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:				
Export Item	Quantity	S. No	Import item	Quantity Recommended
Acephate 97% SG	1 Kg	1	O, O-Dimethyl Phosphoramidate Thioate (DMPAT 90% Min.)	1.015 kg.
		2	Acetic Anhydride	0.731 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	101 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred

Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00006108AM25
RA File Number	05AX04003687 AM25
Licence No and Date	0511030773/10/02/2025
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • COA report giving composition of the export and also COA of import item, giving chemical name of it.. • Specific name of export item and to give quantity in Kg terms, indicating net content of import items. • To indicate calculation of requirement of both imported and indigenous items based on composition and accordingly, to fill 4 E table (In 4 E table the quantity of Indigenous items has not been given). • Specific end use of Fire Extinguisher. The case stands deferred.	

Case No.	102 / NC/4/MEET/Oct/202526/12		
Case Status	Case Approved		
Party Name	J.J. PLASTALLOY PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025		
HQ File Number	HQRNORM APPLY 00006162AM25		
RA File Number	15AX04000058 AM25		
Licence No and Date	1511000465/11/02/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the ad hoc norms as follows:			
Export Item	Quantity	Import item	Qty. Recommended
U.V. Stabilizer Master Batch, Net Content of PP 0.790 MT, Antioxidant 0.010 MT U.V. Stabilizer 0.200 MT	1MT	Polypropylene	0.814 MT
		Antioxidant	0.0103 MT
		U.V. Stabilizer	0.2026 MT

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	103 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	SHIVAM ADDITIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00006180AM25
RA File Number	05AX04003927 AM25
Licence No and Date	0511030865/12/02/2025
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • Complete Chemistry with Mol Weight % Yield of Reaction. • Stichometric Balance On Molar Basis Between Import and Export. • Copy Of Minutes of Earlier Norms Approved by Nc for Similar Case. The case stands deferred.	

Case No.	104 / NC/4/MEET/Oct/202526/12		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025		
HQ File Number	HQRNORM APPLY 00006205AM25		
RA File Number	05AX04003925 AM25		
Licence No and Date	0511030878/13/02/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:			
Export Item	Quantity	Import item	Qty. Recommended
CHLORPYRIFOS 55% + 1 ltr CYPERMETHRIN 15% + INDOXACARB 6% ECQUALITY STANDARD(w/v)		CHLORPYRIFOS TECHNICAL 97% W/W MIN. QUALITY STANDARD	0.561 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	105 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	SHAH INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00006213AM25
RA File Number	08AX04001907 AM25
Licence No and Date	0811014101/13/02/2025
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • % dye content in export • CI no of export item. • Complete chemistry with mol. Weight and % yield on molar basis. The case stands deferred.	

Case No.	106 / NC/4/MEET/Oct/202526/12
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00006228AM25
RA File Number	05AX04003926 AM25
Licence No and Date	0511030898/14/02/2025
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows: Export Item Name: Organic Surface-Active Agents-Super (oil well chemical) Qty.: 766120 Kg Import Items.	

S. No	Item description	Qty. recommended per 1.0 kg
1	Tall Oil FattyAcid	0.480kg
2	Veg Base FattyAcid	0.190 Kg
3	Ethylene amines Product mixture/Higher Polyethylene Polyamines	0.0280 Kg
4.	Diethylene triamine	0.0280 Kg
5.	Maleic Anhydrous	0.0550 Kg
RA may take necessary action subject to compliance with other usual conditions of the HBP.		

Case No.	107 / NC/4/MEET/Oct/202526/12			
Case Status	Case Approved			
Party Name	ADIAMBE PAPERS PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025			
HQ File Number	HQRNORM APPLY 00006237AM25			
RA File Number	02AX04000730 AM25			
Licence No and Date	0211008149/14/02/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:				
Export Item		Quantity	Import item	Qty Recommended
Unprinted/Printed Release Paper in Rolls/Sheets(28 - 45 GSM, WIDTH upto 2300 MM (using MG/MF White Kraft Paper)		147 MT	MG/MF White Kraft Paper (28 - 45 GSM, Width upto 2300MM)	150 MT
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	108 / NC/4/MEET/Oct/202526/12										
Case Status	Case Approved										
Party Name	ADIAMBE PAPERS PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025										
HQ File Number	HQRNORM APPLY 00006240AM25										
RA File Number	02AX04000729 AM25										
Licence No and Date	0211008155/14/02/2025										
Norms Committee Decision:											
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:											
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Qty Recommended</th></tr><tr><td>Unprinted/Printed Release Paper in Rolls/Sheets(28 - 140 GSM, WIDTH upto 2300 MM (using MG/MF White Kraft Paper)</td><td>49 MT</td><td>MG/MF White Kraft Paper (28 - 140 GSM, Width upto 2300MM)</td><td>50 MT</td></tr></table>				Export Item	Quantity	Import item	Qty Recommended	Unprinted/Printed Release Paper in Rolls/Sheets(28 - 140 GSM, WIDTH upto 2300 MM (using MG/MF White Kraft Paper)	49 MT	MG/MF White Kraft Paper (28 - 140 GSM, Width upto 2300MM)	50 MT
Export Item	Quantity	Import item	Qty Recommended								
Unprinted/Printed Release Paper in Rolls/Sheets(28 - 140 GSM, WIDTH upto 2300 MM (using MG/MF White Kraft Paper)	49 MT	MG/MF White Kraft Paper (28 - 140 GSM, Width upto 2300MM)	50 MT								
RA may take necessary action subject to compliance with other usual conditions of the HBP.											

Case No.	109 / NC/4/MEET/Oct/202526/12		
Case Status	Case Approved		
Party Name	COLOUR INDIA		
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025		
HQ File Number	HQRNORM APPLY 00006250AM25		
RA File Number	52AX04000365 AM25		
Licence No and Date	5211012075/17/02/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:			
Export Item	Quantity	Import item	Quantity Recommended
ASCEN BLUE/ FERISH BLUE (containing NOT	1 Kg	INLAC BLUE	0.988 kg.

LESS THAN 90% import item.			
RA may take necessary action subject to compliance with other usual conditions of the HBP.			

Case No.	110 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	VIBFAST PIGMENTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00006253AM25
RA File Number	08AX04001943 AM25
Licence No and Date	0811014137/17/02/2025
Norms Committee Decision: The committee considered the case as per the agenda and based on recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • CI no of export item. • Complete chemistry with mol. Weight and % yield on molar basis. The case stands deferred.	

Case No.	111 / NC/4/MEET/Oct/202526/12		
Case Status	Case Approved		
Party Name	COLOSPERSE DYES AND INTERMEDIATES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025		
HQ File Number	HQRNORM APPLY 00006276AM25		
RA File Number	52AX04000383 AM25		
Licence No and Date	5211012103/18/02/2025		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:			
Export Item	Quantity	Import item	Quantity Recommended

BASIC BROWN 1	1 Kg	META PHENYLENEDIAMINE	0.70 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP			

Case No.	112 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	PRITAM INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00006277AM25
RA File Number	05AX04003995 AM25
Licence No and Date	0511030942/18/02/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	113 / NC/4/MEET/Oct/202526/12			
Case Status	Case Approved			
Party Name	PARIJAT INDUSTRIES (INDIA) LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025			
HQ File Number	HQRNORM APPLY 00006278AM25			
RA File Number	05AX04003960 AM25			
Licence No and Date	0511030951/18/02/2025			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the adhoc norms as follows:				
Export Item	Qty	S. No	Import item	Qty. Recommended
EMAMECTIN BENZOATE 1.5% + PROFENOFOS 35% WDG QUALITY	1 Kg	1	MAMECTIN BENZOATE 95% W/W MIN QUALITY STANDARD	0.0153 kg.

STANDARD (w/w)				
EMAMECTIN BENZOATE 1.9% EC QUALITY STANDARD (w/v)	1 Ltr	2	EMAMECTIN BENZOATE 95% W/W MIN QUALITY STANDARD	0.0194 kg.
EMAMECTIN BENZOATE 4.8% + ACETAMIPRID 6.4% EC QUALITY STANDARD (w/v)	1 Ltr	3	EMAMECTIN BENZOATE 95% W/W MIN QUALITY STANDARD	0.049 kg.
EMAMECTIN BENZOATE 2.4% + ACETAMIPRID 3.2% EC QUALITY STANDARD (w/v)	1 Ltr	4	EMAMECTIN BENZOATE 95% W/W MIN QUALITY STANDARD	0.0245 kg.
RA may take necessary action subject to compliance with other usual conditions of the HBP.				

Case No.	114 / NC/4/MEET/Oct/202526/12
Case Status	Case Deferred
Party Name	MLJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00006280AM25
RA File Number	05AX04003978 AM25
Licence No and Date	0511030953/18/02/2025
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	115 / NC/4/MEET/Oct/202526/12
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Oct/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00006281AM25
RA File Number	05AX04003963 AM25
Licence No and	0511030954/18/02/2025

Date														
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: Export Item Name: Modified Lignite Qty.: 793800 Kg Import Items. <table border="1"> <thead> <tr> <th><i>S. No</i></th> <th><i>Item description</i></th> <th><i>Qty. recommended per 1000 kg</i></th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Humic Powder</td> <td>850.5 kg</td> </tr> <tr> <td>2</td> <td>Dehydrogenated Tallow Dimethyl Ammonium Chloride</td> <td>244.69 Kg</td> </tr> <tr> <td>3</td> <td>Tall Oil FattyAcid (FreeFattyAcidMin95%)</td> <td>9.45 Kg</td> </tr> </tbody> </table> RA may take necessary action, subject to compliance with other usual conditions of the HBP.			<i>S. No</i>	<i>Item description</i>	<i>Qty. recommended per 1000 kg</i>	1	Humic Powder	850.5 kg	2	Dehydrogenated Tallow Dimethyl Ammonium Chloride	244.69 Kg	3	Tall Oil FattyAcid (FreeFattyAcidMin95%)	9.45 Kg
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